

20.06.2020

Present: None

Pursuant to the Order No.1347/DHC/2020 dated 29.05.2020 issued by Hon'ble High Court of Delhi and in continuation to this Office orders No.819903/DJ/RADC/2020 dated 16.05.2020 and No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, it has been directed that the functioning of the Courts at Rouse Avenue District Court Complex shall further continue to remain suspended till 14.06.2020 on the same terms.

All the pending matters listed before each Court at Rouse Avenue District Court Complex during the period from 01.06.2020 to 12.06.2020 would stand adjourned en-bloc. However, the matters listed for final arguments shall be taken up through video conferencing, in terms of Order passed by Hon'ble High Court bearing No. R235/RG/DHC/2020 dated 16.05.2020 on the date fixed by the concerned Court.


This case is more than 10 year old and is pending for final arguments in rebuttal on the part of the prosecution, therefore, this case can be taken up for hearing through video conference, if all parties agree to it. In this case, there are multiple accused and defence counsels who had already completed their respective final arguments on behalf of accused persons. Final argument in rebuttal is to be addressed by Ld. PP for the CBI.

Let Notice be issued by way of digital mode (email or WhatsApp) to all counsels to seek their respective consent for concluding the rebuttal final argument on the part of prosecution through video conferencing. Ld. PP for the CBI be also informed to file written submission digital in brief.

Ahlmad shall also report if judicial file of the case can be made available digitally without which video conferencing may not be possible.

A copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court.

List the matter for the reply/consent on **02.07.2020**.


(Harish Kumar)
Special Judge (PC Act) CBI-20,
Rouse Avenue District Court,
New Delhi/20.06.2020